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**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE  
HON'BLE SHRI JUSTICE SUSHRUT ARVIND DHARMADHIKARI  
ON THE 25<sup>th</sup> OF MAY, 2023**

**MISC. CRIMINAL CASE No. 18015 of 2023**

**BETWEEN:-**

**ROHIT BAGDA S/O SHRI LALARAM, AGED ABOUT 29  
YEARS, OCCUPATION: LABOUR ADDRESS :- DANAKALI  
COLONY, THANA KAJI DISTRICT ALWAR (RAJASTHAN)**

**.....APPLICANT**

***(BY SHRI RAGHVENDRA SINGH BAIS, ADVOCATE)***

**AND**

- 1. THE STATE OF MADHYA PRADESH STATION  
HOUSE OFFICER THROUGH POLICE STATION  
BHIKANGAON, DISTRICT KHARGONE (MADHYA  
PRADESH)**
- 2. VICTIM X THROUGH POLICE STATION  
BHIKANGAON, DISTRICT KHARGONE (MADHYA  
PRADESH)**

**.....RESPONDENTS**

***(BY SHRI AMIT RAWAL, GOVT. ADVOCATE)***

***(BY SHRI PRATAP SINGH CHAUHAN, LEARNED COUNSEL FOR THE  
RESPONDENT / OBJECTOR.)***

.....  
*This application coming on for admission this day, the court passed the  
following:*

**ORDER**

After arguing for sometime, when this Court was not inclined to grant bail, learned counsel for the applicant seeks leave of this Court to withdraw this first bail application filed under Section 439 of Cr.P.C. for grant of bail on behalf of the applicant in connection with Crime No.60/2023, registered at Police Station-Bhikangaon, District-Khargone (M.P.) for the offence punishable

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under Sections 363, 366(A), 376(3), 376(2)(n) of IPC and under Section 3/4,  
5(L)/6 of POCSO Act.

The application is accordingly **dismissed** as withdrawn.

**(S.A. DHARMADHIKARI)**

**V. JUDGE**

SS/-

